

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 53/2015-2020
NEW DELHI, DATED: 30 NOVEMBER, 2018

Subject: Insertion of a new provision under Para 2.103 and amendment in Para 2.104 – reg.

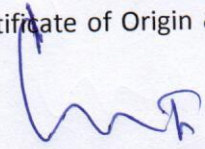
In exercise of powers conferred under paragraph 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby inserts a new para 2.103 (e) and amends para 2.104 (A) (c) of Handbook of Procedures of Foreign Trade Policy 2015-20 as under:

2.103 (e) Fees chargeable for issuance of preferential Certificate of Origin is as detailed in Appendix – 2K. The same would also be applicable as verification fee for Rules of Origin Certificate issued under any Free Trade Agreements, in case of verification as detailed in Appendix – 2K. However, the provision of Tatkal certificate of origin as being provided by some of the agencies would be discontinued. The Certificate of origin will be delivered within 24 hours/1(one) working day of the application made.

2.104(A)(c)

| Existing para | Revised para 2.104 (A) (c) |
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| The European Union (EU) has introduced a self-certification scheme for certifying the rules of origin under GSP from 1.1.2017 onwards. Under the Registered Exporter System (REX) being introduced from 1.1.2017, exporters with a REX number will be able to self-certify the Statement on Origin of their goods being exported to EU under the GSP Scheme. The registration on REX is without any fee or charges and this system would eventually phase out the current system of issuance of Certificates of Origin (Form A) by the Competent Authorities listed in Appendix – 2C. The details of the scheme are at Annex 1 to Appendix 2C. | <p>The European Union (EU) has introduced a self-certification scheme for certifying the rules of origin under GSP from 1.1.2017 onwards. Under the Registered Exporter System (REX) introduced from 1.1.2017, exporters with a REX number are able to self-certify the Statement on Origin of their goods being exported to EU under the GSP Scheme. The registration on REX is without any fee or charges. The details of the scheme are at Annex 1 to Appendix 2C.</p> <p>The competent Local Authorities would undertake post verification of self certified Certificate of Origin based on the request of the importers/customs agencies of the importing country and the fee to be changed is detailed in Appendix 2K.</p> <p>Agencies may charge TA and DA, as per government rates, separately from the unit.</p> |

2. Effect of this Public Notice: Provision for fees for (i) Preferential Certificate of Origin & (ii) Post Verification of self certified Certificate of Origin under EU-GSP is laid down.


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